

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).6477/2009
(From the judgement and order dated 18/12/2008 in CRWP No.
1437/2007 of The HIGH COURT OF BOMBAY)

STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

FAROOK MOHAMMED KASIM MAPKAR & ORS. Respondent(s)
(With appln(s) for exemption from filing c/c of the impugned order
and office report)

Date: 14/07/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Shekhar Naphade, Sr. Adv.
 Mr. Arun R. Pednekar, Adv.
 Mr. Sanjay Kharde, Adv.
 Ms. Asha Gopalan Nair, Adv.

For Respondent(s) Mr. Colin Gonsalves, Sr. Adv.
No.1 Ms. Divya Jyoti, Adv.
 Ms. Jyoti Mendiratta, Adv.

RR.No.3 CBI Mr. Mohan Jain, ASG
 Mr. P.K. Dey, Adv.
 Mr. D.K. Thakur, Adv.
 Mr. T.A. Khan, Adv.
 Ms. Rohini Mukherjee, Adv.
 Ms. Jaspreet Aulakh, Adv.
 Mr. Arvind Kumar Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Shekhar Naphade, learned senior counsel appearing on behalf of the petitioner started his arguments at 10.30 a.m. and concluded at 11.50 a.m. Thereafter, Mr. Mohan Jain, learned Additional Solicitor General appearing on behalf of CBI started his arguments and concluded at 12.05 p.m. Then, ...2/-

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Mr. Colin Gonsalves, learned senior counsel appearing on behalf of respondent no.1 made his submissions upto 12.20 p.m. Thereafter, Mr. Shekhar Naphade, replied about five minutes.

Hearing concluded.

The Court reserved its verdict.

[Madhu Bala]
Sr.PA

[Savita Sainani]
Court Master